

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE  
TENTH REPORT

Accordingly, steps are being taken to constitute the Tribunal.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : I beg to present the Tenth Report of the Committee on Absence of Members from the sittings of the House.

12.35 hrs.

RE : DEMONSTRATION BY SAMAJ-WADI YUVAK SAMAJ

SHRI SURENDRANATH DWIVEDY (Kendrapara) : With your permission I want to draw the attention of the House that the youth from all over the country under the leadership of Samajwadi, Yuwak Sabha has organized a demonstration before the Parliament House to draw the attention of Parliament and the country to the problem of unemployment in the country. They could not come near the Parliament House because of the ban. You know the youth of the country has become restive. Even the draft Fourth Five Year Plan does not give them any chance. They have represented. They have submitted a memorandum as to how the problem could be solved and now the Plan also could be modified so that the problem of unemployment can be tackled within a fixed time limit. With your permission, Sir, I lay this memorandum on the Table of the House so that the Government may take action in the matter.

12.33 hrs.

STATEMENT\* *RE-NARMADA*  
WATER DISPUTE

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : As the the House is aware, the dispute over the waters of the Narmada has been under discussion and negotiations since 1963. In this connection and consultation with the Chief Ministers of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan, the Central Government appointed an expert Committee headed by Dr. A. N. Khosla and its report was received in 1965. Thereafter, prolonged discussion were held both at the technical level and with the Chief Ministers.

Recently, one more attempt was made, but in vain, to see if there was still any possibility of resolving the dispute by negotiations. The present Chief Minister of Madhya Pradesh has proposed continuance of discussions between Madhya Pradesh and Gujarat, while the Chief Minister of Gujarat contends that no useful purpose would be served by further discussions in view of discussions and detailed negotiations held in the past. The Chief Ministers of Gujarat and Rajasthan have asked for reference of the dispute to a Tribunal. The Chief Minister of Maharashtra has no objection to this course of action.

As the efforts made so far to settle the dispute by negotiations have not yielded any useful results the Government of India have come to the conclusion that, in order to settle the Narmada Water Dispute, action has to be taken under the Inter-State Water Dispute Act, 1956, to constitute a Tribunal.

SHRI NATH PAI (Rajapur) : I understand that a delegation of the youth called on the Prime Minister. She was gracious enough to see them. May we know what assurance she has given since it is engaging the attention of the whole country ?

SHRI S. M. BANERJEE (Kanpur) : I congratulate Mr. Dwivedy who raised this issue. The same difficulty will arise. All these unemployed youth are knocking at the door of the Parliament for some understanding. Will you please ask the Prime Minister or the Government to say something on it.

On 14th and 15th these unemployed youths are coming from all over the country. The only this is they cannot demonstrate before Parliament. Instead of demonstrating before Parliament they have to go to the boat club. For them Parliament has been reduced to the position of a boat club.

\*For Correction of the above statement, please see Debates dated 16.5.69,

MR. SPEAKER : You want them to come to the Parliament.

SHRI S. M. BANERJEE : There is Section 144 which prevents them from coming near Parliament House. I can assure you that this delegation of unemployed youth will be led by responsible persons and not by Naga sanyasis, and so on. There should be no ban and the ban should be lifted. It is no use arresting the unemployed youth. I request the hon. Prime Minister, through you, to say something.

MR. SPEAKER : Shri Humayun Kabir was speaking. I think we may allow one hour more for this. The Prime Minister will reply at 3-30 P.M. One more party, Marxist party, has not spoken.

SHRI BAL RAJ MADHOK (South Delhi) : There is some time left for our party.

MR. SPEAKER : 4 more minutes left. I will add one more minute to it and give it to you. I will not stinge or deny that for you. I want to give some chance to independents who have not spoken, if they are here. Since we will adjourn for 3 months, those who have not spoken may be given a chance, I thought. Some Congress Members also, 2 or 3 of them may speak. The points raised by Shri Dwivedy, Shri Nath Pai and Shri Banerjee will certainly be replied to by the Prime Minister in her speech when she speaks on this. Unemployment is a bigger problem, a wider question. Naturally. I don't think she should make a speech now and against at 3-30 P.M.

SHRI SURENDRANATH DWIVEDY : Some delegation met her.

SHRI PILOO MODY (Godhra) : Planning is responsible for this unemployment.

MR. SPEAKER : She will give all those details.

SHRI HEM BARUA (Mangaldai) : What about the point raised by Shri S. M. Banerjee ? You have imposed ban round about Parliament House.

SHRI S. M. BANERJEE : Let her speak on the unemployment situation. About Section 144 also, I want to know. The ban should be lifted. It is impossible for any one to come here.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I shall refer to the question of unemployment when I speak this afternoon. It is true that I met representatives of the Samajvadi Yauvk Sabha. They have given me a memorandum. Now, some of those points are made earlier also. I assured that that all of us are equally concerned with the very grave unemployment situation in the country, and every effort is being made to see in what way we can help in this situation. It is obvious that the problem cannot be solved immediately but we will certainly give consideration to the points which they have raised and which also other Member of the House have also raised.

12.39 hrs.

MOTION RE : FOURTH FIVE YEAR PLAN—DRAFT—Contd

MR. SPEAKER : Shri Humayun Kabir will continue his speech.

SHRI HUMAYUN KABIR (Basirhat) : Speaking on the last occasion, I referred to the present situation in the country and said that the situation is due not so much to faults of individuals as to certain wrong policies pursued by the Government ; and in my view, the basic mistake of the three Plans has been the inadequate attention paid to the problem of unemployment. We have increased agricultural production almost twofold in the course of the last 18 or 19 years.

We have increased industrial production almost seven or eight-fold in the course of the last 18 years, but simultaneously we have increased unemployment at an alarming rate. The First Plan provided for an increase of unemployment of three millions; the Second Plan provided for an increase of unemployment of four millions and the Third Plan provided for an increase of